

FORM B PUBLIC ANNOUNCEMENT <i>(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)</i>		
FOR THE ATTENTION OF THE STAKEHOLDERS OF Ibridge Solutions Private Limited		
Sl. No.	PARTICULARS	DETAILS
1.	Name of the Corporate Debtor	Ibridge Solutions Private Limited
2.	Date of incorporation of Corporate Debtor	22.02.2006
3.	Authority under which Corporate Debtor is incorporated /registered	Company incorporated under the Companies Act, 1956 Registered with Registrar of Companies (ROC); - PUNE MH
4.	Corporate Identity No. of Corporate Debtor	U 72900PN2006PTC022056
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Yashodham CTF No.440/7, Gokhale Cross Road, Shivaji Nagar. Pune. Maharashtra 411016
6.	Date of closure of Insolvency Resolution Process	01.02.2024
7.	Liquidation commencement date of Corporate Debtor	Pursuant to the order passed by the Hon'ble NCLT, Mumbai bench on 01.02.2024
8.	Name and registration number of the insolvency professional acting as Liquidator	Mr. Shashant Sudhakar Yeola, IBBI Registration No. IBBI/IPA-001/IP-P00310/2017-2018/10574,
9.	Address and e-mail of the Liquidator, as registered with the Board	Flat No. 7, Indrayani Ganesh Nagar, Opp Lekha Nagar, Mumbai Agra Road,Nashik-422009, Maharashtra. shashantsyeola@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	Flat No. 7, Indrayani Ganesh Nagar, Opp Lekha Nagar, Mumbai Agra Road,Nashik-422009, Maharashtra. shashantsyeola@gmail.com
11.	Last date for submission of claims	02.03.2024

Notice is hereby given that the National Company Law Tribunal, Mumbai bench has ordered commencement of liquidation of the **Ibridge Solutions Private Limited** on **01.02.2024**.

The stakeholders of **Ibridge Solutions Private Limited** are hereby called upon to submit their claims with proof on or before **02.03.2024**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-
Shashant Sudhakar Yeola,
IBBI/IPA-001/IP-P00310/2017-2018/10574
Liquidator of Ibridge Solutions Private Limited (Under Liquidation)
Date: 04.02.2024.
Place: Nashik

Form No. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI (Pursuant to section 374(b) of the companies Act, 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014)

1

Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Center (CRC) that **PMG6828 LLP (AAU-3437)**, LLP may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.

2

The principal objects of the company are as follows:
To carry on the business of ITES company and pre-sales marketing activities.

3

A copy of the draft Memorandum and Articles of Association of the proposed company may be inspected at the office at: -
Office S. No. 14 SR No.53/2A/1 Second Floor, A Building, City Vista, Viman Nagar, Pune, Maharashtra, India, 411014.

4

Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Center (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code- 122050, within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this 04th day of. February 2024

Name(s) of Applicant
Sd/-
Rakshit Gilotra
Designated Partner
DPIN 07816249

राजगुरुनगर

Bank of Maharashtra

बँकेचे अधिकारी

राजगुरुनगर

Bank of Maharashtra

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Bank of Maharashtra

बँकेचे अधिकारी

PUBLIC NOTICE

Notice is hereby given to public at large that at present Mr. Shiriram Raghunath Daundkar is the sole owner of property described in the Schedule mentioned hereunder and said Mr. Shiriram Raghunath Daundkar has assured us about his clean and clear marketable title and is in process of availing loan facility against said property from my client Bank.

Any persons or entity, having any claim, right, title and interest in the said Property by way of Sale, Gift, Exchange, Mortgage, Charge, Lease, Lien, Succession or any other manner, should intimate the same to the undersigned with documentary proof within 07 days from the publication of this Notice, at the address provided hereunder. In case no objection is received within the said stipulated time, it shall be presumed that there are no claimants.

Schedule of the Property

Flat bearing no. 24 (PMC Property No. O/C/21/02269018), on 3rd floor, in Society Known as "Anand Complex Co-Operative Housing Society Limited", Constructed on Survey No. 26/20/1A, Situated at Village- Hingane Khurd, Taluka Haveli, District-Pune.

Adv. Dnyanada Dangal
Office No. 1A, Third Floor,
Kalyani Capital Building,
Near Mati Ganapati, CTS No. 554,
Narayan Peth, Pune – 411030
Mobile No. – 9890999500.

Pune

Date: 04/02/2024

राजगुरुनगर

Bank of Maharashtra

बँकेचे अधिकारी

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Bank of Maharashtra

बँकेचे अधिकारी

PUBLIC NOTICE

Rajgurunagar Branch : D B Karnavat Bldg, Khed Wada Road, Rajgurunagar, Tal. Khed, Pune-410505, Ph: 02135-222063
Email : Brmrj287@mahabank.co.in; Bom287@mahabank.co.in;

POSSESSION NOTICE [Appendix IV under the Act-Rule-8(1)]
(For Immovable property)

Whereas, the undersigned being the Authorised Officer of Bank of Maharashtra under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of the powers conferred under Sub-Section (12) of Section 13 read with Rule 3 of the Security Interest (Enforcement) Rule, 2002, issued a Demand Notice dated **24.07.2023** calling upon the borrowers **Mr. Rakhmaji Narayanrao Bhosale Prop- M/s Mauli Construction And Shipkar (Borrower)** to repay the amount mentioned in the said notice being **Rs.70,50,686.00 (Rupees Seventy Lakh Fifty Thousand Six Hundred Eighty Six Only) plus unapplied interest @ 10.80 % p.a. thereon w.e.f. 24/07/2023** within 60 days from the date of receipt of the said Notice. The notice was sent through Regd. AD.

The borrowers as well as guarantors having failed to repay the outstanding amount, Notice is hereby given to the borrowers as well as guarantors and the public in general that the undersigned has **taken possession** of the properties described herein below in exercise of powers conferred on him under section 13 (4) of the said Act read with Rule 8 of the said rules on this **2nd day of Feb. of the year 2024.**

The borrowers as well as guarantors in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of **Bank of Maharashtra, Rajgurunagar Branch** for an amount hereinabove mentioned.

The borrower's and guarantor's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

The details of the property mortgaged to the Bank and taken possession by the Bank are as follows:

Shop No-6 on the lower ground Floor of the Building Sahadu Complex Apartments, admeasuring 23.21 Sq. Mtrs. Carpet ie. 31.41 Sq Mtrs Built up, constructed on City Survey No 309/5, located at Rajgurunagar Tal Khed Dist Pune Pin 410505. **Boundaries : On or towards North : Gala No -5, On or towards South : Staircase, On or towards East : Common Passage, On or towards West : Internal 30 Feet Road.**

(C.D. Bangar)
Authorised Officer,
Bank of Maharashtra,
Rajgurunagar Branch

Date : 02/02/2024
Place : Rajgurunagar, Pune

HDB FINANCIAL SERVICES

Registered Office :- Radhika, 2nd Floor, Law Garden Road, Navrangpura, Ahmedabad-380009
Regional Office:-1st Floor, Wilson House, Old Nagardas Marg, Andheri (e) Mumbai-400069
Branch Office:- 2nd Floor, Above Vijay Enterprises, Near HDFC Bank, Ravivar Peth Solapur-413005.

HDB Financial Services Limited

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES

LAST DATE TIME OF SUBMISSION OF EMD AND DOCUMENTS 20/02/2024 up to 05.00 pm

Sale of immovable property mortgaged to HDB FINANCIAL SERVICES LIMITED under Securitization and Reconstruction of Financial assets and Enforcement of Security Interest (SARFAESI) Act, 2002 (No.54 of 2002)

Whereas, the Authorized Officer of HDB FINANCIAL SERVICES LIMITED has taken possession of the following properties pursuant to the notice issued under Sec 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 in the following loan accounts with our Branch with a right to sell the same on "AS IS WHERE IS", "AS IS WHAT IS" AND "WHATEVER THERE IS" basis for realization of HDB FINANCIAL SERVICES LIMITED. The sale will be done by the undersigned through e-auction platform provided at the website: <https://bankauctions.in>

DESCRIPTION OF IMMOVABLE PROPERTIES									
Lot No.	Name of The Branch, Loan Account Number & Name of The Customer	Mortgage Property Description, Which Is Under Auction Sale & Possession Status	Demand Notice Date Outstanding Amount (Secured debt)	Authorized Officer's Details	EMD Submission Account Details	Reserve Price EMD Amount Bid Increase Amount	Date/Time of E-Auction		
1.	HDB Financial Services Limited, 2nd Floor, Vijay enterprises, Near HDFC Bank Ravivar peth, Solapur, Maharashtra-413005. Loan account No. 3155872, 12834430 1. Ms. Amruta Textiles, M/s Amruta Textiles, Plot No-K11 & K 12, Midc Pune Road, Chincholikatti, North Solapur-413255, Maharashtra. 2. Mohan Hanmantrao Ayagole, 3. Sangita Mohan Ayagole, Both Rio:- Plot No-23/131, New Paccha Peth, Nr. Markandya Swimming Pool, North Solapur-413005, Maharashtra	Schedule Of The Securities-I: All The Piece and Parcel of The Property Bearing Plot No. K-11 And K-12 And Constructed Thereon Admeasuring 2237 Sq.Mtr. In Solapur Industrial Area, Situated At Village Chincholi, Tal. Mohol, Dist. Solapur-413001. And Bounded As Follows:-North:- Midc Road 25.00 R/W, South:- 08 Mtr. Drainage Strip Plot No-K-1, East:- Plot No-K-10.08 Mtr. Drainage Strip, West:-Plot No-K-13. Possession Status:- Physical/Actual Possession	16/09/2022 Rs.1,19,60,342/- (Rupees One Crore Nineteen Lakhs Sixty Thousand Three Hundred & Forty Two Only) as of 12.09.2022 and future contractual interest till actual realization together with incidental expenses, cost and charges etc	Mr. Ajay Galphade, Mobile No:- 8788551655 E mail id: lo.ajatur@hdbfs.com	A/c No. 00210310002748 A/c Name HDBFS GENERAL receipts, IFSC Code- HDFC00000021 Bank- HDFC BANK LTD Branch- HYDERABAD-LAKDIKAPUL MICR CODE- 500240002	Rs.64,13,150,25/- (Rupees Sixty Four Lakhs Thirteen Hundred Fifty & Twenty five Paise Only) EMD Rs.6,41,315/- (Rupees six Lakhs Forty One Thousand Three Hundred & Fifteen Only) Rs.15000/-	21.02.2024 At 11 am to 5 pm With Unlimited Extensions Of 5 Minutes After Highest Bid Open Bidding Given By The Participants. Last Date Of EMD Submission 20.02.2024 11am to 5 pm.		
2.	HDB Financial Services Limited, 2nd Floor, Vijay enterprises, Near HDFC Bank Ravivar peth, Solapur, Maharashtra-413005. Loan account No. 3155872, 12834430 1. Ms. Amruta Textiles, M/s Amruta Textiles, Plot No-K11 & K 12, MIDC Pune Road, Chincholikatti, North Solapur-413255, Maharashtra. 2. Mohan Hanmantrao Ayagole, 3. Sangita Mohan Ayagole, Both Rio:- Plot No-23/131, New Paccha Peth, Nr. Markandya Swimming Pool, North Solapur-413005, Maharashtra	Schedule Of The Securities-II All The Piece And Parcel Of The Property Bearing Plot No. K-10 And Constructed Thereon Admeasuring 1190 Sq.mtr. In Solapur Industrial Area, Situated At Village Chincholi, Tal. Mohol, Dist. Solapur-413001 And Bounded As Follows:-North:-midc Road 25.00R/W, South:-08 Mtr. Drainage Strip Plot No-K-1, East:-Plot No-K-8 & K-9, West:-08 Mtr. Drainage Strip & Plot No. K-11. Possession Status:- Physical/Actual Possession	16/09/2022 Rs.1,19,60,342/- (Rupees One Crore Nineteen Lakhs Sixty Thousand Three Hundred & Forty Two Only) as of 12.09.2022 and future contractual interest till actual realization together with incidental expenses, cost and charges etc	Mr. Ajay Galphade, Mobile No:- 8788551655 E mail id: lo.ajatur@hdbfs.com	A/c No. 00210310002748 A/c Name HDBFS GENERAL receipts, IFSC Code- HDFC00000021 Bank- HDFC BANK LTD Branch- HYDERABAD-LAKDIKAPUL MICR CODE- 500240002	Rs.66,99,537/- (Rupees Sixty Six Lakhs Ninety Nine Thousand Five Hundred Thirty Seven only) EMD Rs.6,69,954/- (Rupees Six Lakhs Sixty Nine Thousand Nine Hundred Fifty Four only) Rs.15000/-	21.02.2024 At 11 am to 5 pm With Unlimited Extensions Of 5 Minutes After Highest Bid Open Bidding Given By The Participants. Last Date Of EMD Submission 20.02.2024 11am to 5 pm.		

TERMS & CONDITIONS: The e-Auction is being held on "AS IS WHERE IS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS" basis.
1. To the best of knowledge and information of the Authorised Officer, there is no encumbrance on any property. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ies put up on auction and claims/ rights/ dues/ effecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the HDB FINANCIAL SERVICES LIMITED. The property is being sold with all the existing and future encumbrances whether known or unknown to the HDB FINANCIAL SERVICES LIMITED. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third party claims/ rights/ dues.
2. It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The inspection of properties/ies put on auction will be permitted to interested bidders on 07/02/2024 to 08/02/2024 (During Office Hours). The interested bidders shall submit their EMD through 4 Closure India Web Portal: <https://bankauctions.in> (the user ID & Password can be obtained free of cost by registering name with <https://bankauctions.in> / through Login ID & Password. The EMD shall be payable through Demand Draft in the account mentioned above. After Registration (One time) by the bidder in the Web Portal, the intending bidder/property is required to get the copies of the following documents available in the Web Portal before the Last Date & Time of submission of the Bid Documents viz: i) Copy of the NEFT/RTGS Challan or Demand Draft; ii) Copy of PAN Card; iii) Proof of Identification/ Address Proof (KYC) viz. self-attested copy of Voter ID Card/ Driving License/ Passport etc.; without which the Bid is liable to be rejected. UPLOADING SCANNED COPY OF ANNEXURE-I & III (can be downloaded from the Web Portal: <https://bankauctions.in>) AFTER DULY FILLED UP & SIGNING IS ALSO REQUIRED. The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting Bid Documents, Training/Demonstration on Online Inter-se Bidding etc. may contact 4 Closure India, Block No.605 A, 6th Floor, Matirivanam Commercial Complex, Ameerpet, Hyderabad-500038, E-mail ID-Mr.U.Subbarao, Regional Manager, subbarao@bankauctions.in or Mr. Manoj, No. 9515160064, Land line: 040-23736405, Mobile: 814200062/66, info@bankauctions.in or for any property related query may contact Area Manager, MR.Harish Kachi; Mobile No-8830938191, Email id: harish.kachi@hdbfs.com and Authorised Officer: MR.Vijaykumar Sapkal, Mobile No-8888873781 E mail id: vijaykumar.sapkal@hdbfs.com during the working hours from Monday to Saturday.
3. The interested bidder has to submit their Bid Documents [EMD (not below the Reserve Price) and required documents (mentioned in Point No.4)] on/ before 20/02/2024 up to 5.00 pm and after going through the Registering Process (One time) and generating User ID & Password of their own, shall be eligible for participating in the e-Auction Process, subject to due verification (of the documents) and or approval of the Authorised Officer.
4. During the Online Inter-se Bidding, Bidder can improve their Bid Amount as per the 'Bid Increase Amount' (mentioned above) or its multiple and in case bid is placed during the last 5 minutes of the closing time of the e-Auction, the closing time will be automatically get extended for 5 minutes (each time till the closure of e-Auction process); otherwise, it will automatically get closed. The bidder who submits the highest bid (amount) (not below the Reserve Price) on the closure of the e-Auction Process shall be declared as a Successful Bidder by the Authorised Officer/ Secured Creditor, after required verification.
5. The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders shall be refunded. The Earnest Money Deposit shall not bear any interest. The successful bidder shall have to deposit 25% of the sale price, adjusting the EMD already paid, within 24 hours of the acceptance of bid price by the Authorised Officer and the balance 75% of the sale price on or before 15th days of sale or within such extended period as agreed upon in writing by and solely at the discretion of the Authorised Officer. In case of default in payment by the successful bidder, the amount already deposited by the offeror shall be liable to be forfeited and property shall be put to re-auction and the defaulting borrower shall have no claim/ right in respect of the property amount.
6. The prospective qualified bidders may avail online training on e-Auction from 4 Closure India prior to the date of e-Auction. Neither the Authorised Officer/ HDB FINANCIAL SERVICES LIMITED nor 4 Closure India shall be liable for any Internet/ Network problem and the interested bidders to ensure that they are technically well equipped for participating in the e-Auction event.
7. The purchaser shall bear the applicable stamp duties/ additional stamp duty/ transfer charges, fee etc. and also all the statutory/ non-statutory dues, taxes, rates, assessment charges, fees etc. owing to anybody.
8. The Authorised Officer is not bound to accept the highest offer and the Authorised Officer has the absolute right to accept or reject any or all offer(s) or adjourn/ postpone/ cancel the e-Auction without assigning any reason therefor.
9. The bidders are advised to go through the detailed Terms & Conditions of e-Auction available on the Web Portal of 4 Closure India, <https://bankauctions.in> before submitting their bids and taking part in the e-Auction.
Special Instructions
10. Bidding in the last moment should be avoided in the bidders own interest as neither the HDB FINANCIAL SERVICES LIMITED nor Service provider will be responsible for any lapse/failure/Internet failure/power failure etc.) in order to ward-off such contingent situations bidders are requested to make all necessary arrangements / alternatives such as power supply back-up etc, so that they are able to circumvent such situation and are able to participate in the auction successfully.

STATUTORY 15 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002

The borrower/ guarantors are hereby notified to pay the sum as mentioned above along with up to date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.

Date: 04/02/2024

Place: Solapur

Sd/- Authorised Officer

HDB Financial Services Limited

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POSSESSION NOTICE

[Appendix IV under the Act - Rule - 8(1)]

Whereas the undersigned being the Authorized Officer of the Bank of Maharashtra under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act – 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 04/11/2023 calling upon the Borrower **Mr. Sunil Motilal Pohani and Mrs. Pushpadevi Motilal Pohani** to repay **Rs. 72,51,850/- (Rs. Seventy Two Lakh Fifty One Thousand Eight Hundred Fifty Only) plus unapplied interest w. e. f. 04/11/2023** apart from further interest, Cost, charges and expenses within 60 days from the date of the said Notice. The Borrower **Mr. Sunil Motilal Pohani and Mrs. Pushpadevi Motilal Pohani** having failed to repay the amount, Notice is hereby given to the Borrower and the Public in general that the undersigned has **taken Symbolic Possession** of the properties described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the said Rules on this **01/02/2024.**

The Borrower in particular and the Public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the **Bank of Maharashtra, Erandwane Branch** for an amount of herein above mentioned.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

This notice is also being published in vernacular. The English version shall be final if any question of interpretation arises.

The details of the properties Mortgaged to the Bank and taken possession by the Bank are as follows: –

Flat No.204,2nd Floor ,building No G, Ruby Park Co-Op HSG Soc. Ltd. S.NO. 210/2, Plot No 2,village Wakad, Haveli, Pune-411057.

Date : 01/02/2024

Chief Manager & Authorized Officer,
Bank of Maharashtra, Pune City Zone

SVC CO-OPERATIVE BANK LTD.

(Multi-State Scheduled Bank)

SVC CO-OPERATIVE BANK LTD.

(Multi-State Scheduled Bank)

SVC CO-OPERATIVE BANK LTD.

(Multi-State Scheduled Bank)

POSSESSION NOTICE

Whereas being the Authorized Officer of SVC Co-operative Bank Ltd., under Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and as amended by the Enforcement of Security Interest and Recovery of Debts Laws and Miscellaneous Provisions (Amndt.) Act, 2016 and further amended by the Security Interest (enforcement)(Amendment) Rules 2018 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 05.09.2023 under section 13 (2) of the said Act calling upon the borrowers/mortgagors/guarantors (1) **Mr. Barbole Deepak Bhimrao (Principal Borrower and Mortgagor)** Address : Flat no. 106, 2/C Building, Phase 2, Ram Nagar, Shashtri Chowk, Alandi Road, Bhosari Pune 411039. (2) **Mr. Rajabahu Rambhau Patil (Guarantor)** Address : Flat no. 8, Aditya Residency, Plot No. 33, Maskarnes Colony 2, Opposite Hotel Thanda Mamlia, Somatane, Talegaon Dahbade, Pune 410506 to repay the amount mentioned in the said Notice being **Rs. 3,25,897.00 (Rupees Three Lakhs Twenty Five Thousands Eight Hundred Ninety Seven only) as on 31.07.2023** plus interest at contractual rates and expenses from 01.08.2023 onwards until the date of payment, within 60 days from receipt of the said notice.

The borrower and others mentioned hereinabove having failed to repay the amount, notice is hereby given to the borrower and others mentioned hereinabove in particular and to the public in general that the undersigned has taken **symbolic possession** of the property described herein below in exercise of powers conferred on her under Section 13 (4) of the said Act read with the Rule 8 of the said Rules on this **2nd February, 2024.**

The borrower and the others mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **SVC Co-operative Bank Ltd.**, for an amount of **Rs. 3,00,917.00 (Rupees Three Lakhs Nine Hundred Seventeen only)** as on 31.12.2023 plus interest at the contractual rate and expenses, costs and charges incurred/to be incurred from 01.01.2024 onwards until the date of payment.

The Borrower's/Guarantor's/Mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE PROPERTY

All that piece and parcel of property being **Flat No. 106**, admeasuring about 543.99 Sq. ft., i.e. equivalent to 50.55 Sq. Meters on first floor in the Wing "C" of the building named "Ramnagar Complex" constructed on land bearing S. No. 207 and Hissa No. 2/1 and CTS No. 4380 at Village Bhosari, Taluka Haveli, District Pune and within the registration jurisdiction of Sub Registrar Haveli and within the local limits of Pimpri Chinchwad Municipal Corporation.

Place : Pune

Date : 2nd February, 2024

(Authorised Officer)

यूनियन बँक ऑफ इंडिया

यूनियन बँक ऑफ इंडिया

Union Bank of India

यूनियन बँक ऑफ इंडिया

Union Bank of India

POSSESSION NOTICE

[Rule - 8 (1)] (For Immovable Property)

Whereas Nishant Kale, the undersigned being the Authorised Officer of UNION BANK OF INDIA, UMFB PIMPRI BRANCH under the Securitization and Reconstruction of Financial Assets and Enforcement Security Interest Act. 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 15.11.2023 calling upon the borrower/guarantor **Mr. Anil Vasant Rao Munde and Mrs. Alka Anil Munde** to repay the amount mentioned in the notice being **Rs. 37,36,524.34/- (Rupees Thirty-Seven Lacs Thirty-Six Thousand Five Hundred Twenty-Four & Thirty-Four Paise Only)** for Housing Loan (Account No. 111730100018574) and Credit Card Loan (Credit Card No. 437378XXXXX8004) interest thereon within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Symbolic Possession/Physical Possession** of the property described herein below in exercise of powers conferred on him under Sub Section (4) of section 13 of the Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on date **18.01.2024.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **UNION BANK OF INDIA, UMFB PIMPRI BRANCH**, for a total amount of **Rs. 37,36,524.34/- (Rupees Thirty-Seven Lacs Thirty-Six Thousand Five Hundred Twenty-Four & Thirty-Four Paise Only)** and interest thereon.

The borrower's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, that as per Section 13 (8) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with rule 3(5) of Security Interest (Enforcement) (Amendment) Rules, 2002, he can tender the amount of dues of the secured creditor together with all costs, charges and expenses incurred by the secured creditor at any time before the date of publication of the notice for public auction or by inviting quotations or tender from public or by private treaty for transfer by way of lease, assignment or sale of the secured assets. It is also to be noted that if the amount of dues together with the costs, charges and expenses incurred by the secured creditor is not tendered before the date of publication of notice for transfer by way of lease, assignment or sale of the secured assets by public auction or by inviting quotation or tender from public or private treaty as stated above, the borrower shall not be further entitled to redeem the secured asset(s).

Description of Immovable Property

All that part of the property consisting of – All that piece and parcel of Flat No.704, admeasuring 57.62 sq. mtrs. carpet area, and enclose balcony area admeasuring 5.46 sq.mtrs. and open balcony 2.68 sq.mtrs and terrace 6.69 sq.mtrs, on 7th floor in building no. B-4, with one covered car parking no.B4-80, "LITTLE EARTH", MASULKAR CITY, constructed on Survey No.19, Hissa No.1 to 7+9/1 lying and the said property is **bounded** as under- **On the North** by: Proposed Road, **On the South** by: Survey No.19 (remaining land), **On the East** by: Proposed road and Survey No.20, **On the West** by: Road and Mumbai Village frontier.

Date : 30/01/2024

Place : Pune

Authorised Officer

Union Bank Of India

राजगुरुनगर

Bank of Maharashtra

बँकेचे अधिकारी

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PUBLIC NOTICE

Public is hereby informed that the property described in the schedule written hereunder is owned and possessed by **Mr. Parag Saxena, Mrs. Aarti Johri and Mrs. Swati Saxena.** That the present owners have misplaced the Agreement along with original registration receipt, index II dated April 14, 1993, executed between **Mrs. Sapna Sangtani and Mrs. Deepa Bhojwani** and original Share Certificate bearing certificate number AP-9/3. **Mr. Ashwini Malhotra** (being the POA holder of Mr. Parag Saxena) has informed the police of the loss of the said document under LR No. 16008-2024. We are investigating the title of the current owners who have represented to have lost the said document/s. Public is hereby called upon that any person(s) having any information regarding the aforesaid original document/s and/or has any claim in the scheduled property should notify the undersigned Advocate within **15 days** from publication of this notice and should satisfy the undersigned along with documentary proof thereof, failing which, it shall be presumed that the said document/s are lost and no claim shall be entertained thereafter.

SCHEDULE

All that piece and parcel of the Premises bearing **Flat bearing No. 3A** admeasuring about **53 square meters i.e. 570 square feet** built up area alongwith one **car parking space bearing number 7, Flat bearing No. 3B** admeasuring about **56.67 square meters i.e. 610 square feet** built up area and **Flat bearing No. 3C** admeasuring about **33.44 square meters i.e. 360 square feet** built up area, all **3 flats** situated on the **first floor, in the Building No. 9**, in the project known as "**Atur Park Co-operative Housing Society Limited**", along with Car Parking bearing number 07, situated on land bearing CTS No. 11/1, corresponding Survey No. **477A, 477B, 478B, 478C, 478D/1 and 478D/2**, situated in the **Village Ghoripadi, District Pune**, within the limits of the Pune Municipal Corporation, Taluka Haveli, District Pune and further along with 5 fully paid-up shares of Rupees Fifty each bearing distinctive numbers 451 to 455 (both inclusive) under share certificate number AP-9/3 and along with all rights and privileges appurtenant thereto.

Pune

Dated February 03, 2024

For HK Legal

Adv. Kedar Loya

Office number 404-405, 4th Floor City Point,
Boat Club Road, Pune 411001. +91 20 41252999

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SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, The Karur Vysya Bank Ltd. the constructive possession of which has been taken by the Authorised Officer of The Karur Vysya Bank Ltd., Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 11.03.2024 for recovery of Rs 48,12,777.96 (Rupees Fort Eighty Lakhs Twelve Thousand Seven Hundred and Seventy Seven and Paise Ninty Six Only) as on 31.01.2024 with interest and expenses thereon from 01.02.2024 due to the Karur Vysya Bank Ltd. Secured Creditor from the borrower **PARVEZ NASIRAHMED SHAIH** having address at **PONY MOTORS W-50/A MIDC, AHMEDNAGAR-414111, SHAIK AWAIS NASIR AHMED** address at **321/3 BOMBAY HOSPITAL, NEAR CITIZEN BLDG, MUKUND NAGAR, AHMEDNAGAR-414001, SHAIK RAMEEZ NASIR AHMED** address at **5646 PATVEKAR GALLI, MALIWADA, AHMED NAGAR-414001, Mr. Sharif faruque shaik - address at 5646, PATVEKAR GALLI, MALIWADA, AHMED NAGAR-414001-GUARANTOR S.No.73, Flat No. 3, B Wing, Prathamsh Apartment, Near Narayandham Mandir, Pune, Maharashtra -411046.**

Whereas the undersigned has decided to put up for E-auction of the immovable properties, offers are invited by way of E-Tender for purchase of the following assets on "AS IS WHERE IS", "AS IS WHAT IS", AND "WHATEVER THERE IS" basis.

DESCRIPTION OF THE IMMOVABLE PROPERTIES AND OTHER DETAILS			
Sr No	Property Details	Reserve Price	EMD Amount
1	All that piece and parcel on Residential Flat No. 903, Gat no. 667, 687 (part), 689 to 710, Near JSPM College, Waghole, Pune standing in the names of Parvez Nasirahmed Shaik, Shaik Awais Nasirahmed and Shaik Rameez Nasirahmed with build up area 1006 sqft.	Rs 47,50,000/-	Rs 4,75,000/-

For detailed terms and conditions of the sale, please refer to the link provided in our Bank's/ Secured Creditor's website i.e. www.kvb.co.in/Property Under Auction also at the web portal <https://kvb.auctiontiger.net/> of the service provider, **Mr.Praveen Kumar Thevar, Mobile no. - 9722778828/6352634834, Mail id : praveen.thevar@auctiontiger.net**

Statutory 30 days' Notice under Rule 8 (6) of the SARFAESI Act, 2002

The borrower's and guarantor's are hereby notified to pay the dues as mentioned above along with up to date interest and ancillary expenses before the date of e-Auction, failing which the Schedule property will be auctioned/sold and balance dues, if any, will be recovered with interest and cost

Date : 03.02.2024

Place : Mumbai

Sd/-

Authorized Officer

The Karur Vysya Bank Ltd.,

TATA

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TATA CAPITAL HOUSING FINANCE LTD.

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai – 400013.
CIN No. U67100MH2008PL187552
Contact No. (022) 61827414, (022) 61827375

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

(As per Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated as below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date of demand notice.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/ Legal Representative(s)	Amount & Date of Demand Notice	Date of Possession
9217244	MR. SHASHIKANT KRISHNA PATIL & MRS. SUNITA SHSHIKANT PATIL	As on 23-06-2023 an amount of Rs. 1341821/- (Rupees Thirteen Lakh Forty One Thousand Eight Hundred Twenty One Only) & 23-06-2023	02.02.2024

Description of Secured Assets/Immovable Properties :- All that piece and parcel of Flat No. 403 on Fourth Floor of the Type Two B.H.K. of admeasuring area 596 Sq. Ft. i.e. 55.39 Sq. Mtrs. Carpet + Terrace admeasuring are 71 Sq. Ft. i.e. 6.59 Sq. Mtrs. + Covered Car Parking space in the building known as "Jai Ganes Enclave" situated Gat No. 379 on Gat No. 380 at village Chikhali, Taluka Haveli, Dist. Pune within the local limits of Pimpri Chinchwad Municipal Corporation and within the Registration limits of Sub-Registrar along with all common amenities and facilities

9612776 & 10065863 & TCHIN027900 & 010009762 & 10662860 & 10373016	MR. ABDUL KAYYUM SAYED & MRS. AMINA KAYYUM SAYED	As on 11-11-2023 an amount of Rs. 6579180/- (Rupees Sixty Five Lakh Seventy Nine Thousand One Hundred Eighty Only) & 13-11-2023	01.02.2024
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Description of Secured Assets/Immovable Properties :- Schedule – A All that piece and parcel of the property bearing Flat No. 1106 admeasuring about 59.48 Sq

